

Central Administrative Tribunal  
Principal Bench

33

R.A. No. 100 of 2002  
M.A. No. 870 of 2002  
M.A. No. 869 of 2002  
in  
O.A. No. 570 of 1999

New Delhi, dated this the 30<sup>th</sup> April, 2002

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MR. KULDIP SINGH, MEMBER (J)

In the matter of:

Union of India and others .... Review Applicant

VERSUS

Shri Sudhir Kumar

Review Respondent

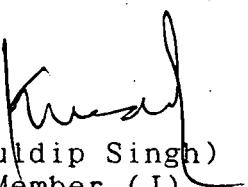
ORDER (By Circulation)

S. R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein brings it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. R.A. is rejected.

  
( Kuldip Singh )  
Member (J)

  
( S. R. Adige )  
Vice Chairman (A)

/ug/